

**B.A.No. 181/2021**  
**FIR No. 245/2017**  
**PS Burari**  
**State v. Saheb Khan**  
**U/s 302 IPC**

12.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.

Sh. Javed Alvi, Ld. Counsel for accused-applicant  
through video conferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail  
on behalf of accused-applicant Saheb Khan in case FIR No. 245/2017.

Verification report in respect of family status and medical  
documents filed.

Arguments heard. For orders, put up at 4pm.



(Neelofer Abida Perveen)  
Special Judge-02, NDPS/  
ASJ, (Central), THC / Delhi  
12.07.2021

**At 4 pm**

**ORDER**

This is an application u/s 439 Cr.P.C. for grant of interim bail on  
behalf of accused-applicant Saheb Khan in case FIR No. 245/2017.

Ld. counsel for the accused-applicant has contended that  
interim bail is being sought on the ground of pregnancy of the wife of

the accused-applicant. That the presence of the accused-applicant being husband is necessary as surgery would be required, the first child being cesarian born. That expected date of delivery given by doctor is 24.07.2021. That earlier also accused-applicant was granted interim bail and had surrendered in time and did not misuse the concession granted.

Ld. Addl. PP submits that the pregnancy of the wife of the accused-applicant is verified and that as per report of the IO, there are other members in the family of the accused-applicant who can take care of the wife of the accused-applicant.

Heard.

As per medical verification report, the wife of the accused-applicant with 8 months pregnancy received treatment from the AAMC, Village Jhangola, Alipur, Haryana, on 17.5.2021, and was prescribed medication and was referred to higher centre for delivery as there was previous history of c-section, with tentative date of delivery as 24.7.2021. As per the family status report the father, mother, one married brother, another unmarried brother and unmarried sister are residing with the wife of the accused-applicant and are capable of taking care of the wife of the accused-applicant. The presence of the accused-applicant being husband however is also necessary despite the presence of other family members at the time of delivery moreso when there is a strong likelihood of surgery in connection with delivery. The accused-applicant had earlier also been granted interim bail and had surrendered in terms thereof. Interim bail may be granted in compelling circumstances to meet such extraordinary exigencies where personal presence of the accused would be absolutely indispensable. In the case

in hand, the personal presence of the accused-applicant is required in view of the exigency set up and accordingly the present application is allowed and interim bail of 15 days is granted to the accused-applicant for the purposes of delivery of his wife by a surgical procedure from 20.7.2021 onwards upon his furnishing personal bond with one surety in the sum of Rs. 50,000/- each and subject to the condition that he shall mention the mobile phone number to be used by him and shall ensure that the same is kept on switched on mode with location activated and shared with the IO at all times, Application is disposed of accordingly.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
12.07.2021

**M.A.No.  
FIR No.297/2018  
PS Prasad Nagar  
State v. Neeraj @ Nonu  
U/s 304/34 IPC**

12.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.

Sh. Mahesh Yadav, Ld. Counsel for applicant  
through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for release of FDR on behalf of  
surety.

Report is received from Jail superintendent. copy of the  
same is supplied to Ld. Counsel for accused-applicant.

Office to report at the 2pm.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
12.07.2021

At 2 pm

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.

None for applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for release of FDR on behalf of  
surety. Ld. counsel for applicant submits the applicant stood surety  
earlier when accused Neeraj @ Nonu was granted interim bail for  
10 days vide order dated 03.03.2020.

Office reports that the FDR of the surety-applicant is  
available on record. In view thereof, application is allowed and it  
is directed that FDR of the surety be released to her against receipt  
and on proper identification. Application stands disposed of.

Copy of order be forwarded to Ld.Counsel for accused-  
applicant through electronic mode.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
12.07.2021

**M.A.No.  
FIR No.160/2015  
PS Crime Branch  
State v. Tej Singh  
U/s 21 NDPS Act**

12.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.

None for applicant.

Hearing is conducted through videoconferencing.

This is an application for cancellation of endorsement  
on behalf of the applicant-surety.

Ld. Addl. PP submits that prosecution had opined that  
case is not fit for appeal and as per his information, there is no  
appeal preferred in this case against the judgment of acquittal.

It is submitted in the application that applicant stood  
surety for Amra at the time she was granted bail and had furnished  
FDR as a proof of solvency, and the said FDR has been endorsed  
by the Court. That matter has already been decided with the  
acquittal of the accused.

Ld. Addl. PP submits that prosecution had opined that  
case is not fit for appeal and as per his information, there is no  
appeal preferred in this case against the judgment of acquittal.

Heard.

Office has reported that applicant Virender stood surety

for accused Amra at the time she furnished bonds under Section 437A CrPC on 19.02.2020 and the copy of the FDR is available on record. Ld. Addl. PP has submitted that no appeal has been preferred by the State against the judgment of acquittal till date. In view thereof, application is allowed and it is directed that the endorsement on the FDR of the surety be cancelled, as per rules.

Application stands disposed of.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
12.07.2021

**FIR No. 158/2021**  
**PS Timarpur**  
**State v. Raj Kumar etc.**  
**U/s 21 NDPS Act**

12.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State with IO through videoconferencing.

Sh. Jasvinder, Ld. Remand Advocate for accused Mariyam through videoconferencing.

Sh. U. K. Giri, Ld. Counsel for accused Raj Kumar and Mariyam through videoconferencing.

Accused Raj Kumar @ Bulbul and Mariyam produced from JC through video conferencing.

Hearing is conducted through video conferencing.

This is an application seeking judicial remand of accused Raj Kumar @ Bulbul and Mariyam for 14 days.

Ld. Addl. PP submitted that accused Raj Kumar @ Bulbul and Mariam upon secret information on 29.05.2021 from Wazirabad, Toor Ghat, at around 12 noon were apprehended in vehicle Mahindra XUV 500 bearing registration no. DL11 CA1990 and from the search of the vehicle 500 grams of heroin was recovered which was kept in a polythene lying near the foot of the Raj Kumar @ Bulbul accused, who was in the driver seat of the vehicle.

That case pertains to the recovery of commercial



quantity and investigation is underway in respect of the source.

In view thereof, accused Raj Kumar @ Bulbul and Mariyam are remanded to JC for 14 days. Accused persons be now produced on **26.07.2019**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
12.07.2021

**FIR No. 29/2021  
PS Kamla Market  
State v. Ejaj etc.  
U/s 302/201/34 IPC**

12.07.2021

Present: Sh. M. K. Shukla, Ld. Substitute Addl. PP for State through videoconferencing.  
Sh. Sayed Zia, Ld. Counsel for accused Ejaz through video conferencing.  
Hearing is conducted through videoconferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused Ejaz in case FIR No. 29/2021.

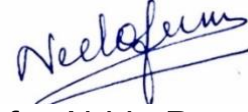
Arguments are addressed in part on behalf of the accused-applicant.

Written submissions have been forwarded today on behalf of the accused-applicant. It emerges that record is required for the purpose of disposal of the present bail application.

Ld. Addl. PP submits that reply is on record, however it is old reply and that he shall go through the written submissions and ensure that any further supplementary reply if it would be required in the wake of the written submissions is filed on or before next date of hearing.

Chargesheet be transmitted electronically on the email ID of the Court for the next date.

For further consideration, put up on **19.07.2021**.



(Neelofer Abida Perveen)  
Special Judge-02, NDPS/  
ASJ, (Central), THC / Delhi  
12.07.2021

**FIR No. 29/2021**  
**PS Kamla Market**  
**State v. Ejaj etc.**  
**U/s 302/201/34 IPC**

12.07.2021

Present: Sh. M. K. Shukla, Ld. Substitute Addl. PP for State through videoconferencing.  
Sh.Arun Thapa, Ld. Counsel for accused Deepak Malik through video conferencing.  
Hearing is conducted through videoconferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused Deepak Malik in case FIR No. 29/2021.

Arguments are addressed in part on behalf of the accused-applicant.

Chargesheet is required for disposal of the application.  
Ld. APP also seeks time to go through the case file.

For further consideration, put up alongwith connected bail application with the chargesheet on **19.07.2021**.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
12.07.2021